

In the National Company Law Tribunal, Jaipur

Item No. 216

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Naresh Chander Ralhan & Ors.Applicant/Petitioners

VS.

NR Switch-N-Radio Services Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 03.09.2019

**Coram: DR. POONDLA BHASKARA MOHAN, JUDICIAL MEMBER
SH. RAGHU NAYYAR, TECHNICAL MEMBER**

For Petitioner (s) : Sandeep Taneja Adv.

For Respondent(s) : K.J. Mehta, Adv.

ORDER

Learned counsel for all the parties are present and they request for short adjournment. Post the matter on 26.09.2019.

Sd-

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd-

**(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER**